

WP(C) 1166/2019

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ITEM NO.307

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No. 1166/2019

ENAKSHI GANGULY & ANR.

Petitioners

VERSUS

UNION OF INDIA & ORS.

Respondents

(FOR ADMISSION)

Date : 16-09-2019 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE S.A. BOBDE  
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioners

Mr. Huzefa Ahmadi, Sr. Adv.  
Ms. Sharukh Alam, Adv.  
Ms. Sumita Hazarika, AOR

For Respondents

for UOI

Mr. K.K. Venugopal, AG  
Mr. Tushar Mehta, SG  
Mr. Rajat Nair, Adv.  
Mr. Kanu Agrawal, Adv.  
Mr. Ankur Talwar, Adv.  
Mr. B.V. Balram Das, Adv. (AOR)

for State of J&K

Mr. Tushar Mehta, SG  
Ms. Shashi Juneja, Adv.  
Mr. S. Kumar, Adv. (AOR)  
  
Mr. Debasis Misra, AOR  
Mr. Binay Kumar Jha, Adv.  
Mr. Vishaal S. Jogdand, Adv.  
Mr. Suhas Kadam, Adv.  
Mr. Parvez Bashista, Adv.  
Mr. R. Sharath, Adv.  
Ms. Pareena Swarup, Adv.  
Ms. Nanita Sharma, Adv.  
Ms. Alpana Sharma, Adv.  
Mr. Sreyas Gacche, Adv.  
Mr. D.K. Thakur, Adv.  
Mr. Arjun Dey, Adv.  
Mr. Rajnish Kumar, Adv.

Mr. Jagdev, Adv.  
Mr. Choudhary Samsuddin Khan, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

It is stated by Mr. Huzefa Ahmadi, learned senior counsel for the petitioners that access to the High Court of Jammu & Kashmir is seriously affected by the present situation in the State.

We request the Chief Justice of the High Court to submit a report on the above issue forthwith.

(Deepak Guglani)  
Court Master

(Indu Kumari Pokhriyal)  
Assistant Registrar